

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 320/MP/2022

Subject : Petition under Section 79 of the Electricity Act, 2003 for direction to UPPCL to make payment of balance outstanding, accumulated out of part payment of twelve quarter interest free instalments, along with interest (to be applicable from commencement of payment of instalments) to the Petitioner.

Petitioner : MPPMCL

Respondent(s) : UPPCL

Date of hearing : **18.3.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aditya Singh, Advocate, MPPMCL
Ms. Puja Priyadarshini, Advocate, UPPCL
Shri Deeptanshu Chandak, Advocate, UPPCL

Record of Proceedings

The matter was called out through a virtual hearing.

2. During the hearing, the learned counsel for the Petitioner submitted that the Respondent, UPPCL, has paid the claimed amount and the issues between the parties stand amicably settled, and accordingly sought time to file an individual affidavit to place the same on record. The learned counsel for the Respondent, UPPCL, objected to the filing of an individual affidavit and submitted that, in view of the settlement, a joint affidavit ought to be filed. She further stated that the joint affidavit had already been circulated to the Petitioner and sought time to file the same, to which the learned counsel for the Petitioner agreed.
3. After hearing the learned counsel for the parties, the Commission directed the parties to file a joint affidavit, indicating the status of payment made by the Respondent pursuant to a mutual settlement arrived at between them, on or before 24.4.2026.
4. The Petition shall be listed for hearing on **26.5.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

